

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 312
IB-26(ND)/2024

IN THE MATTER OF:

Union Bank of India

.....APPLICANT/PETITIONER

Vs

Mr. Ujwal Gupta

.....RESPONDENT

SECTION

U/s 95 of IBC, 2016

Order delivered on 30.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Harshit Gupta with Adv Shaun Jomon

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

The Resolution Professional shall take steps to bring the report on record within three days. The parties are directed to comply with the order dated 09.04.2024 within two days.

List the matter on **10.05.2024**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)